## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Contempt Petition No. 11 of 2002 in Original Application No. 560 of 1999

Allahabad this the 18th day of March, 2002

Hon'ble Mr. Rafiquddin, Member (J) Hon'ble Mr. C.S. Chadha, Member (A)

Seema Ahuja D/o Krishna Lal Ahuja, R/o 4/3 Chanrapur Roorkee, District Haridwar.

Applicant

By AdvocatesShri N.S. Negi Shri R.K. Pandey

## Versus

- 1. Shri R.A. Mashelkar, Director General, Counsel of Scientific & Industrial Research Anusandhan Bhawan, Rafi Marg, New Delhi 110001.
- 2. Shri V.K. Mathur, Director, Central Building Research Institute, Roorkee-247667.

By Advocate

Respondents

ORDER (Oral )

## By Hon'ble Mr.Rafiquddin, Member(J)

This contempt petition has been moved by the petitioner for initiating the contempt proceedings against the respondents for alleged wilful disobedience of the order dated 27.04.2001 passed by this Tribunal in 0.A.No.560/99.

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The order in question is as under;
"For the above I find it a fit matter to decide

"For the above I find it a fit matter to decide the same with the following directions;

'In case the applicant makes a fresh representation within 3 weeks, same be decided by the respondents within two months thereafter with detailed, speaking and reasoned order and in case the applicant is entitled to the benefit of regularisation in the light of decision in 0.A.No.1941 of 1989 decided by the Principal Bench of Central Administrative Tribunal, same be accorded to her.

NO COST"

3. It appears from the record that in compliance of this order, the respondents have passed the order dated 26.06.01 (annexure 3 to this contempt petition) which is as under;

"This is to inform you that with reference to your letter dated 08.05.01, the Director, CBRI has been pleased to reinstate your name in the list of casual/contract workers as per the judgment given by the CAT, Allahabad dated 27.04.01, However your empanelment for regularization will be subject to your qualifying the written test/typing test for the post of LDC as per Administrative Services (Recruitment & Promotion)Rules, 1982. The dates of the test shall be intimated to you in due course of time."

4. It is obvious from the perusal of the aforesaid order that the respondents have considered the representation submitted by the applicant and have passed the order regarding regularisation of the applicant. It is contended by the learned counsel for the

petitioner that no intimation has been received by the petitioner in terms of the aforesaid order hence case of contempt of court is made out against the respondents. We, however, not impressed by this arguments of learnmed counsel for the petitioner because the respondents have sufficiently complied with the order of this Tribunal and no case of contempt is made out against them. Consequently the contempt proceedings are dropped.

Member (A)

Member (J)

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